

have been accorded necessary clearance and those that are pending with the reasons therefor; and

(c) when these pending proposals are expected to be accorded clearance?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) to (c). In all 95 cases have been received so far from the Government of Kerala for clearance under the Forest (Conservation) Act, 1980. Out of these, as on 15.4.1989, 48 cases have been approved, 22 rejected on merit and 20 have been rejected for non-furnishing of information. 4 cases are withdrawn by the Kerala State Government and 1 case is subjudice and kept in abeyance. Thus no case is pending in regard to Kerala State.

Elephantiasis Cases in Kerala

7904 SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of elephantiasis cases detected in Kerala during the last three years; and

(b) the steps taken by Government for the control of the disease?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) The number of cases detected in Kerala during the last three years is as under:-

1985		1986		1987	
No. of Examined	No. of + ve cases	No. of Examined	No. + ve cases	No. of Examined	No. of + ve case
41122	446	34545	401	48579	664

The information for 1988 is yet to be received from National Filaria Control Programme units.

(b) At present, 203 control units, 27 survey units and 186 filaria clinics are functioning in country including 16 control units, 2 survey units and 11 clinics in Kerala State to control the spread of filariasis in urban areas. The specific steps being taken to control the spread of the disease include:- antilarval measures with weekly application of mosquito larvicidal oil (MLO) Fenthion/ Temophos in the mosquito breeding places to reduce the vector population and night blood surveys to treat macro-filaria carriers and elephantiasis cases.

In addition, source reduction through biological control and environmental control measures are also undertaken.

Sale of Irrational Combinations

7905. SHRI RAJ KUMAR RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a number of irrational combinations of drugs are being marketed in the country;

(b) if so, the names of such combinations and since when these are being marketed; and

(c) the steps taken for their withdrawal from the market?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c). Licensing Authorities appointed by the State Govts. for their respective States grant licence to manufacture drug/drug combinations. There was however no uniformity in granting of licence for manufacture of combinations. In order to Streamline licensing of combination, the Central Government have recently amended the provisions of the Drugs, and Cosmetics Rules, 1945. This step has been taken to safe-guard against licensing of irrational combination of drugs by the licensing authorities appointed by the State Governments and to ensure that necessary technical data is furnished before requesting a combination.

The details of individual licences granted by the licensing Authorities appointed by the State Govt. are not monitored by the Central Government .

A sub-committee of experts appointed by Drugs Consultative Committee is seized with the examination of the Combinations formulations including combinations moving in the market from the angle of safety, efficacy and rationality. This is a continuous process.

Based on the recommendations of experts and Drugs Technical Advisory Board, Government have prohibited manufacture and sale of 27 categories of formulations licence by the State Authorities as given in the Statement below:-

STATEMENT

Drugs/formulations banned under Section 26 A of the Drugs and Cosmetics Act, 1940.

1. Amidopyring

2. Fixed dose combinations of Vitamin with anti-inflammatory agents and transquinserns.
3. Fixed dose combination of Atropine in Analgesics and Anti-pyretics.
4. Fixed dose combination of strychnine and Caffeine in tonics.
5. Fixed dose combinations of Yohimbine and Strychnine with Testosterone and Vitamins.
6. Fixed dose combinations of Iron with Strychnine, Arsenic and Yohimbine.
7. Fixed dose combinations of Sodium Bromide/Chloral hydrate with other drugs.
8. Phenacetin.
9. Fixed dose combinations of anti-histaminics with anti-diarrhoeals.
10. Fixed dose combinations of Penicillin with Sulphonamides.
11. Fixed dose combination of Vitamins with Analgesics.
12. Fixed dose combinations Tetracycline with Vitamin C.
13. Fixed dose combination of Hydroxyquinoline group of Drugs except preparations which are used for the treatment of diarrhoea and dysentery and for external use only.
14. Fixed dose combinations of corticosteroids with any other drug for internal use.

15. Fixed dose combinations of chloramphenicol with any other drug for internal use. Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) the number of drug companies which do not possess complete testing and analytical laboratories;
- (b) whether Government have done drawn samples of their products; and
- (c) if so, the number of samples drawn and the details of their test report?
16. Fixed dose combination of Ergot.
17. Fixed dose combination Vitamins with Anti T.B. drugs except combination of Isoniazide with pyridoxine Hydrochloride (Vitamin B 6).
18. Penciling skin/eye ointment.
19. Tetroccline liquid oral preparations.
20. Nialamide.
21. Practolol.
22. Mathapyrilene, its salts.
23. Methaqualone
24. Oxytetracycline Liquid Oral Preparations.
25. Demeclocycline Liquid Oral Preparations.
26. Combination of Anabolic Stereids with other drugs.
27. Fixed dose combination of Oostrogen and Progestin (Other than oral contraceptives) containing per tablet ostrogen content of more than 50 m.g. equivalent to Ehtenyle Estradiol) and of progestine content of more than 3 mg. (equivalent to None this-teron Acetate).

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) Available information with the Government reveals that there are 93 units in Maharashtra which do not have their own testing laboratories. Out of these 54 units have obtained stay orders in Bombay High Court against the orders of the Commissioner, Food and Drugs Admn., Maharashtra State requiring them to provide Analytical laboratories.

(b) Yes, Sir.

(c) 378 samples of these units have drawn out of which 63 samples were found to be not standard quality.

[*Translation*]

Stipend to Apprentices in Delhi

7907. SHRI SATYANARAYAN PAWAR: Will the Minister of LABOUR be pleased to state:

(a) whether the persons sent to factories by the Delhi Administration as apprentices and selected by factories, are not paid the full amount of stipend in accordance with the Apprenticeship Rules and stipend is deducted for the Government holidays;

(b) if so, the steps taken by Government to ensure payment of full amount of stipend

Testing Laboratories Owned by Drug Manufacturing Companies

7906. SHRI RAJ KUMAR RAI: Will the